

2476  
2/12/16

GOVERNMENT OF PUNJAB  
DEPARTMENT OF TRANSPORT  
(TRANSPORT-II BRANCH)

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NOTIFICATION

Dated:- 2/12/16

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2/12/16  
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No. 2/12/2016-4T2/1420 In exercise of the powers conferred by clause (i) of sub-section 67 of the Motor Vehicles Act, 1988 (Central Act, No. 59 of 1988), and all other powers enabling him in this behalf, the Governor of Punjab, hereby issues to the State Transport Authority, Punjab the following directions regarding fixation of rate of fare for buses to be run under the BRTS Scheme at Amritsar in the State of Punjab as under:-

Sr No.	Kilometer Slab	Fare for A.C. BRTS (Rs.)	Fare for Non-A.c. BRTS (Rs.)	Remarks
1.	Upto 5 Km.	10.00	05.00	
2.	Above 5 Km. and upto 10 Km.	15.00	10.00	
3.	Above 10 Km. and upto 15 Km.	20.00	15.00	
4.	Above 15 Km	Rs. 20 and Rs.1.00 per extra Km.	Rs.15 and Rs.0.75 paise per extra Km.	

This notification will come into force with immediate effect.

Chandigarh,  
Dated the 2/12/16

Dipinder Singh  
Secretary to Govt. of Punjab  
Department of Transport.

Endst. No. 2/12/2016-4T2/1421

Dated, Chandigarh 2/12/16

A copy along with a spare copy of the notification is forwarded to the Controller, Printing & Stationery Department, Punjab, Chandigarh for publication in the Punjab Government Gazette (ordinary). Fifty copies of this notification may be sent to this Department for official use.

*Navinder Kaur*  
Superintendent

✓ Endst. No. 2/12/2016-4T2/1422

Dated, Chandigarh 2/12/16

A copy is forwarded to the State Transport Commissioner, Punjab, Chandigarh. He is requested to send a copy to all concerned for information and necessary action.

*Navinder Kaur*  
Superintendent

P.T-0

**Office of the State Transport Commissioner, Punjab, Chandigarh.**

Endst. No. STC-G (AT)/ 56905-907 Dated, Chandigarh, the 7-12-16

A copy is forwarded to the following for information and necessary action :-

1. Secretary Regional Transport Authority,  
Jalandhar.
2. District Transport Officer, Amritsar.
3. National Informatics Centre, Mini Secretariat, Punjab, Chandigarh.

*for*  
*o/c* State Transport Commissioner, Punjab.  
*Em 7/12/16*  
*ml*

22/6/17  
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**GOVERNMENT OF PUNJAB  
DEPARTMENT OF TRANSPORT  
(TRANSPORT - II BRANCH)**

**NOTIFICATION**

The , 2016

No. 3/2/2011-2T2/

In exercise of the powers conferred by section 3

of the Punjab Motor Vehicles Taxation Act, 1924 (Punjab Act No. 4 of 1924) (amended, 2007), and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the partial modification in Government of Punjab, Department of Transport, Notification No. 3/2/2011-2T2/1475 dated 31.8.2012 and Notification No. 3/2/2011-2T2/83503/1 dated 8<sup>th</sup> August, 2013 namely:-

AMENDMENT

In the notification No. 3/2/2011-2T2/1475 dated 31.8.2012, the clause for rate of motor vehicle tax per seat per annum for Contract Carriages (Auto Rickshaw upto six seats excluding driver) is modified as under:-

Sr. No.	Contract Carriage	Rate of Motor Vehicle Tax per seat per annum in Rs.	Rate of Lump sum Tax (Optional)
1	Auto Rickshaw upto six seats excluding driver	750/-	Ten percent of the actual cost of the vehicle (excluding taxes, if any)

The owner of the vehicle shall be at liberty to pay the Motor Vehicle Tax either on per seat per annum basis or in lump sum.

2. In the notification No. 3/2/2011-2T2/83503/1 dated 8<sup>th</sup> August, 2013, the clause for rate of motor vehicle tax per annum for Goods Vehicle, the gross vehicle weight of which does not exceed 1.2 tonnes is modified as under:-

Sr. No.	Goods Vehicle (Gross Vehicle Weight)	Rate of Motor Vehicle Tax per annum in Rs.	Rate of Lump sum Tax (Optional)
1	Goods Vehicle, the gross vehicle weight of which does not	5000/-	Ten percent of the actual cost of the vehicle (excluding